

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

CP No. 24(ND)2013

IN THE MATTER OF:

M/s Jhankar Benquets Pvt. Ltd.
Vs

.... APPLICANT / PETITIONER

M/s Vista Hospitality Ltd. & Ors.

.... RESPONDENT

SECTION:

Under Section 397/398 of the Companies Act

Order delivered on 22.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the APPLICANT / PETITIONER :-

Mr. R.S. Suri, Sr. Adv.
Mr. P. Nagesh, Mr. Dhruv Gupta,
Advocates

For the RESPONDENT :-

Mr. Rakesh Kumar, Mr. P.K.
Sachdeva, Mr. Arun Bagat,
Mrs. Preeti Kashyap, Mr. S.K. Giri,
Mr. Hetish Raj Singh, Ms. Chetna Bist,
Advocates

ORDER

On behalf of respondent, we have been apprised that there is bereavement in the family of Mr. Ganda, learned Senior Counsel and the hearing be deferred.

Accordingly, hearing is deferred to 20th February, 2018.


(M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)